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**Government of India
Ministry of Finance
(Department of Revenue)
[Central Board of Indirect Taxes and Customs]**

Notification No. 01/2019 – Integrated Tax

New Delhi, the 29th January, 2019

G.S.R.(E).— In exercise of the powers conferred by sub-section (2) of section 1 of the Integrated Goods and Services Tax (Amendment) Act, 2018 (32 of 2018), the Central Government hereby appoints the 1st day of February, 2019 as the date on which the provisions of the Integrated Goods and Services Tax (Amendment) Act, 2018 (32 of 2018) shall come into force.

[F.No.20/06/16/2018-GST (Pt. II)]

(Gunjan Kumar Verma)
Under Secretary to the Government of India